

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING
LOK SABHA
UNSTARRED QUESTION NO.2562
TO BE ANSWERED ON 2nd August, 2018

TRANSPORTATION OF FERTILIZERS THROUGH FOREIGN VESSELS

2562. SHRI KONAKALLA NARAYANA RAO:

Will the Minister of SHIPPING be pleased to state:

पोत परिवहन मंत्री

- (a) whether the Government proposes to permit transportation of fertilizers through foreign vessels from one port to another port within the country;
- (b) if so, the details thereof; and
- (c) the details of the formalities likely to be followed under this new system?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING
(SHRI PON. RADHAKRISHNAN)

(a) & (b) Yes, Madam. The Ministry of Shipping has given relaxation to foreign vessels for carriage of fertilizer from one port to another port within the country under section 407 of the Merchant Shipping Act, 1958. The foreign flag ships are now not required to obtain a license from the Director General of Shipping for engaging in coastal trade for carriage of fertilizer by sea.

(c) The relaxation is subject to the condition that the information as per the format prescribed in the relaxation order is submitted to the Director General of Shipping by email at least 24 hours prior to sail of ship from a port in India. The relaxation shall also be subject to the condition that Indian law enforcement agencies, including Indian Navy, Coast Guard, State Maritime Police and Customs, shall be allowed to board such ships any time in the sea for ascertaining the bonafide credentials of the ships/crew.
